CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 429/2016 O.A. No. 1681/2016

New Delhi, this the 18th day of November, 2016.

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MR. P.K. BASU, MEMBER (A)

Kesha Ram (Aged about 34 years) (Batch No. 22884), Token No. 64845 S/o Shri Naina Singh R/o G-126, DTC Colony, Shadipur New Delhi– 110 008.

.. Petitioner

(By Advocate: Shri T.N. Tripathi for Shri T.D. Yadav)

Versus

- 1. Shri C. R. Garg Chairman Delhi Transport Corporation (HQ) Indraprastha, I.P. Estate, New Delhi-110 002.
- Shri Subhash Chander Singh Depot Manager, DTC (Govt. of NCT of Delhi) Millennium Depot-4 New Delhi.

.. Respondents

(By Advocate : Shri Manoj Kumar for Mrs. Arati Mahajan Shedha)

ORDER (ORAL)

Justice M.S. Sullar, Member (J)

At the very outset, learned counsel for the petitioner has fairly acknowledged that the respondents – Delhi Transport Corporation (DTC) have already relieved the petitioner vide letter dated

CP 429/2016 in OA 1681/2016

2

17.11.2016 in pursuance of the orders dated 04.11.2016 and

07.11.2016 passed in Writ Petition (C) Nos.10347/2016 and

10348/2016 by the Hon'ble Delhi High Court. Thus, he prayed that

the instant Contempt Petition (CP) has become infructuous.

2. In this view of the matter, since the respondents have already

substantially complied with the directions of this Tribunal, so no

further action is required to be taken in the matter.

3. Therefore, the CP is hereby dismissed as having become

infructuous and the rule of contempt is accordingly discharged.

Copy **DASTI.**

(P.K. BASU) Member (A) (JUSTICE M.S. SULLAR)
Member (J)
18.11.2016

/Jyoti/